ITEM NO.21 Court 11 (Video Conferencing)

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3877/2021

(Arising out of impugned final judgment and order dated 10-02-2021 in WC No. 1695/2021 passed by the High Court of Judicature at Allahabad)

DARGAH MUBARAK KHAN SAHEED

VERSUS

STATE OF U.P. & ORS.

(FOR ADMISSION and I.R. and IA No.32064/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.32065/2021-EXEMPTION FROM FILING O.T.)

Date : 08-03-2021 This petition was called on for hearing today.

- CORAM : HON'BLE MR. JUSTICE NAVIN SINHA HON'BLE MR. JUSTICE KRISHNA MURARI
- For Petitioner(s) Ms. Vibha Dutta Makhija, Sr. Adv. Mr. Shariq Ahmed, Adv. Mr. Sunil Kumar Verma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Issue notice.

In the meantime further demolition is restrained till disposal of the proceedings pending under the Uttar Pradesh Public Premises (Eviction of Unauthorized Occupants) Act, 1972.

(NEETA SAPRA)(DIPTI KHURANA)COURT MASTER (SH)COURT MASTER (NSH)

Petitioner(s)

Respondent(s)